

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.215 – Appeal 04 of 2021  
Item No.216 – IA 788 of 2021  
In  
CP(IB) 404 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Nandish Patel  
V/s  
MVOmni Projects(India) Ltd

.....Applicant

.....Respondent

**Order delivered on 22/06/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vinay Bairagra, Adv. for State Tax Department  
For the Respondent :

**ORDER**

**Appeal 04 of 2021**

Learned Counsel Mr. Bairagra for the State Tax Department states that issue involved in this application is heard by the Hon'ble Supreme Court and order is reserved, hence, hearing be deferred.

**IA 788 of 2021**

Application is filed by the applicant seeking condonation of delay in filing Appeal 04 of 2021. The outcome of the Civil Appeal before the Hon'ble Supreme Court shall decide the issue in the appeal, hence IA will be considered alongwith Appeal.

List on 18.08.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**